

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**SPECIAL BENCH**

**COURT-VI**

**Item No. 205  
IB-765(ND)/2020**

**IN THE MATTER OF:**

**Sh. Bhayva Prakash and Anr.**

**...PETITIONER**

**Vs.**

**M/s. DD Motors Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 21.09.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-Creditor :Mr. Sunil Dutt Dixit, Adv**

**For the Respondent/Corporate Debtor :**

**For the Resolution Professional :**

**ORDER**

Heard the submissions made by the learned counsel for the petitioner. Let notice be served once again by the Registry by Speed post as well as email and counsel for the petitioner may also serve the copy of the order passed today in the matter on the corporate debtor to enable him to take note of the date of the hearing and to present himself or through his counsel in the virtual hearing of the matter. Post the matter to 16.10.2020.

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(P.S.N. Prasad)  
Member (J)**

(Anjula)